BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 2

(MP) Co.Appeal 62 of 2020 In
CP(IB) 67 of 2018

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.04.2021

Name of the Company: Amresh Shukla
                                                         V/s
                              Rajesh Jhunjhunwala Liquidator of Siddharth
                                                   Tubes Ltd

Section: 42 IBC

S.NO. NAME (CAPITAL LETTERS)   DESIGNATION REPRESENTATION SIGNATURE

ORDER

1.   **(through video conferencing)**

2. Ms. Natasha Dhruman Shah, advocate, appeared on behalf of the Appellant.

Mr. Jaimil D, advocate, appeared on behalf of the Respondent.

Learned Lawyer for the Appellant submitted that in view of the order passed on 26.03.2021, she will implead the Asset Reconstruction Company India Ltd as party and ACRE also. Accordingly, on impleadment, the copy shall be served upon the newly impleaded party.

Learned Lawyer, Mr. Raju Kothari appearing on behalf of the ARCIL submitted that in the earlier order of IA 65 of 2021, some clerical mistake has cropped up with regard to the name of the Applicant, which is required to be corrected.

Gone through the records and also seen the order dated 26.03.2021 passed in IA 65 of 2021. It is found that in paragraph no. 2 and in last para of the order, it is written as "Asset Care & Reconstruction Enterprise Ltd" instead of "Asset Reconstruction Company India Ltd". Hence, "Asset Care & Reconstruction Enterprise Ltd" is to be read as "Asset Reconstruction Company India Ltd" for all intent and purposes and this may be treated as part of the order passed in IA 65 of 2021 on 26.03.2021.

The newly impleaded party is at liberty to file his reply on receipt of the copy of amended application on or before the next date of hearing.

Learned Lawyer for the liquidator submitted that he has filed his reply.

List the matter on 04.06.2021.

VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL
Dated this the 1st day of April, 2021

MANORAMA KUMARI
MEMBER JUDICIAL

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